

(2001) 04 CHH CK 0006
In the Chhattisgarh High Court
Case No : Criminal A. No. 2441 of 2000

Laxminarayan Giri and Others

APPELLANT

Vs

State of Madhya Pradesh

RESPONDENT

Date of Decision : 27-04-2001

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 374(2), 439
Penal Code, 1860 (IPC) — Section 302, 34, 498A

Citation : (2001) 2 DMC 436

Hon'ble Judges : W.A. Shishak, C.J;R.S. Garg, J

Bench : Full Bench

Advocate : Arun Kochar and Sunil Sinha, for the Appellant; Gautam Bhaduri, G.A., for the Respondent

Judgement

1. Taking into consideration that the father of appellant No. 1 Laxminarayan died on 12.4.2001, we consider present to be a fit case for grant of temporary bail to the appellant No. 1. The application is allowed.

2. The appellant is directed to be released on bail on his furnishing a personal bond in sum of Rs. 10,000/- with one surety to the satisfaction of the Trial Court for his surrender positively on or before 1st of June, 2001. On his failure to surrender, the Trial Court shall immediately forfeit the bail bonds and recover the bond amount and take him back to the custody.